

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Printed For:

Date: 06/12/2025

(1997) 01 AHC CK 0126 Allahabad High Court

Case No: C.M.W.P. No. 16751 of 1987

Gur Prasad APPELLANT

۷s

Ist Addl. District Judge and

Another RESPONDENT

Date of Decision: Jan. 9, 1997

Acts Referred:

• Uttar Pradesh Urban Buildings (Regulation of Letting, Rent and Eviction) Act, 1972 - Section 21, 21(1)

• Uttar Pradesh Urban Buildings (Regulation of Letting, Rent and Eviction) Rules, 1972 - Rule 17

Hon'ble Judges: R.A. Sharma, J; D.K. Seth, J

Bench: Division Bench

Advocate: P.S. Tripathi, for the Appellant; S.C. Manjain, S.K. Gaur and S.C., for the

Respondent

Judgement

R.A. Sharma, J.

A learned single Judge referred the following question for decision by a larger Bench:

Whether the need of the landlord u/s 21(1)(a) can be considered even if the landlord had pleaded that the building is in a dilapidated condition and requires demolition?

We have heard the learned counsel for the parties.

- 2. Section 21 of the U.P. Urban Buildings (Regulation of Letting. Rent and Eviction) Act, 1972 (hereinafter referred to as the Act) provides for the release of building under occupation of a tenant on an application of the landlord. Sub-section (1) of Section 21 so far as it is relevant for the present controversy is reproduced below.
- 21. Proceedings for release of building under occupation of tenant.--(1) The prescribed authority may, on an application of the landlord in that behalf, order the

eviction of a tenant from the building under tenancy or any specified part thereof if it is satisfied that any of the following grounds exists, namely:

- (a) that the building is bona fide required either in its existing form or after demolition and new construction by the landlord for occupation by himself or any member of his family, or any person for whose benefit it is held by him, either for residential purposes or for purposes of any profession, trade or calling, or where the landlord is the trustee of a public charitable trust, for the objects of the trust.
- (b) that the building is in a dilapidated condition and is required for purposes of demolition and new construction.

Clauses (a) and (b) of Sub-section (1) of Section 21 have laid down two circumstances under which a landlord can recover possession of the building from his tenant. Clause (a) covers a case when the building is bona fide required either in its existing form or after demolition and new construction by the landlord for his own occupation or for occupation of any member of his family. In such a case, bona fide requirement of the landlord is a condition precedent for release of the building. But the state and condition of the building is not a relevant consideration for release of the building in favour of the landlord under Clause (a). A building under tenancy may or may not be in good condition. It may be in dilapidated condition which requires demolition and new construction. But if the landlord bona fide requires such a building after demolition and new construction for his own occupation or for occupation of the members of his family, it can be released under Clause (a). Clause (b) covers a case where the building is in dilapidated condition and is required by the landlord for demolition and new construction, but not for his own occupation. A case of a building of dilapidated condition which needs demolition and new construction, can fall under any of the two clauses (a) and (b) of Section 21(1), depending on the fact whether it is required by the landlord for his own occupation after demolition and new construction or for its demolition and new construction only. When such a building is needed by the landlord for his own occupation, the case will be covered by Clause (a). But if it is required merely for demolition and reconstruction Clause (b) will be applicable to such a case.

3. The submission that as the building in a dilapidated condition is covered by Clause (b), it stands excluded from Clause (a), cannot be accepted. The two clauses have merely laid down two circumstances under which a building can be released in favour of the landlord. Different considerations govern the two situations under the two clauses. Bona fide requirement of the building by the landlord is a relevant consideration under Clause (a) but it is not so under clause lb). Likewise the condition of the building is not at all material under Clause (a) but it is a condition precedent under Clause (b). All the buildings irrespective of their conditions, if bona fide required by the landlord for his own occupation, can be covered under Clause (a) but Clause (b) covers only a dilapidated building. Which of the two clauses will apply to a case will depend on the fact/question whether the building is bona fide

required by the landlord for his own occupation. If the answer Is in the affirmative, Clause (a) will apply irrespective of the condition of the building. Clause (b) will be attracted only if a dilapidated building is required by landlord for demolition and new construction and not for his own occupation. If the dilapidated building is bona fide required by the landlord for his own occupation, his claim under Clause (a) cannot be rejected merely on the ground that the building in dilapidated condition is covered by Clause (b), because Clause (b) does not cover such a case. Subject to the regulatory provisions of the Act and the Rules framed thereunder, a landlord has all the rights to use his property in any lawful manner and he cannot be denied such a right merely because his building is in a dilapidated condition which needs demolition and reconstruction. Supreme Court in S.M. Gopalakrishna Chetty Vs. Ganeshan and Others, , has laid down that, "a landlord has every right to demolish his properly in order to build a new structure on the site to improve his business or to get better returns on his investment. Such a step, per se cannot be characterised as mala fide on the part of the landlord."

4. When the composite application under clauses (a) and (b) of Section 21(1) is made by the landlord, it is open to him to press his case under any of the two clauses. He may claim eviction of the tenant under Clause (a) if proves bona fide requirement of the building for his personal occupation and also satisfies the other requirements laid down by the relevant Rules. In such a case even, if the building is in dilapidated condition which requires demolition and new construction, the case will be covered by Clause (a) and not by Clause (b). If the landlord fails to satisfy the requirement of Clause (a), he can still press the application for release of the building under Clause (b).

5. In <u>Bhulan Singh and Others Vs. Ganendra Kumar Roy Chowdhury</u>, , a Division Bench of Calcutta High Court while considering the proviso (f) to Section 11 of West Bengal Premises Rent Control (Temporary Provisions) Act, 1948, which provided that where the premises are bona fide required by the landlord either for purposes of building or rebuilding, or for his own occupation or for the occupation of any person for whose benefit the premises are held, it may be released in favour of the landlord, has laid down as under:

It is suggested that this provision giving the landlord a right to possession, if he established that he required the premises bona fide for rebuilding, could have no application whatsoever unless the state of the premises was such that they required to be rebuilt. It is to be observed that proviso (f) to Section 11(1) of the Act does not mention premises requiring rebuilding. What it states is that Sub-section (1) shall have no application if the landlord requires the premises bona fide for rebuilding. The state of the premises therefore is not an essential factor in the case.

Following the aforementioned decision of Calcutta High Court as well as other cases, a learned single Judge of this Court in Smt. Champa Kunwar Trust Vs. The District Judge, Rampur and Others, has held that state or the condition of the building is not

material for the purpose of application of Section 21(1)(a). Another learned single Judge in Madan Gopal v. IIIrd Addl. District Judge 1982 ARC 226, has also held that a very old or dilapidated premises can be released u/s 21(1)(a) without complying with the provision of Section 21(1)(b) or Rule 17. Relevant extract from the said decision of learned Judge is reproduced below:

Then guestion arises for consideration whether the premises could have been released for making new constructions and that too after demolition of the premises in dispute, in absence of non-compliance of Rule 17 of the Rules framed under the "Act". It is not in dispute that the plan has already been submitted and the finding has been recorded by the appellate court that the shop is in a dilapidated condition. The appellate court relied upon evidence including affidavits and other material on record in arriving at this finding. It believed the affidavits filed on behalf of landlord. Though the shop may not be in such a dilapidated condition which requires immediate attention, but it is an old shop and from its structure it can be said to be dilapidated. The word "dilapidated" is a relative term and the meaning given to it cannot be static. u/s 21(1)(a) of the "Act", a premises can be released in the existing form even for the purpose of new constructions and in the instant case, the need of the landlord has been held to be bona fide and genuine and the premises have been released u/s 21(1) of the Act and the need of the landlord having been found to be genuine u/s 21(1)(a) of the Act, as such, there was no question of applicability of Section 21(1)(b) of the "Act" as also Rule 17 of the Rules framed under the Act. This ground also has got no force.

6. In Hans Raj Sharma v. Ist Additional District Judge, Badaun 1986 (2) ARC 17, a learned single Judge while analysing clauses (a) and (b) of Section 21, has held as follows:

An analysis of the clauses (a) and (b) clearly leads to the conclusion that where a landlord applies for an order of eviction of a tenant on the ground that the building is in a dilapidated condition and is required for purposes of demolition and new construction the case will be squarely covered by Clause (b). Where, on the other hand, the application of the landlord is founded on the assertion that the building is required for the personal occupation of the landlord whether in its existing form or after demolition and new construction, the case will be covered by Clause (a) of Section 21(1). A building may be required for personal occupation by the landlord after demolition and new construction even if it may not be In a dilapidated condition. The landlord may simply require the building for his personal occupation in whatever condition it may be, whether in its existing form or after demolition and new construction.

It is submitted that the aforesaid extract from the decision of Hans Raj Sharma v. Ist Addl. District Judge (supra) suggests that whenever a building is in dilapidated condition and is required after demolition and new construction, only Clause (b) of Section 21(1) will be applicable. This submission is devoid of merit. Such an inference

cannot be drawn from the aforementioned observation made by learned Judge in the case of Hans Raj Sharma (supra). In the aforesaid extract, the learned Judge has analysed the two clauses (a) and (b) of Section 21(1). The learned Judge has categorically held that if "the building is required for personal occupation of the landlord whether in its existing form or after demolition and new construction, the case will be covered by Clause (a) of Section 21(1)". The learned Judge has also not held that the building which is in dilapidated condition and which needs demolition and new construction cannot be released under Clause (a) even if the landlord bona fide requires it for his own occupation after demolition and new construction. In the case of Hans Raj Sharma (supra), the landlord"s application u/s 21(1) was rejected by the prescribed authority and the appeal filed by him before the learned District Judge was dismissed on the ground that his application is barred by first proviso to Section 21(1) as the period of three years has not elapsed since the date of purchase of the building by the landlord. This Court treated the landlord's application as the one falling under Clause (b) and, therefore, held that the first proviso to Section 21(1) will not apply to such a case. The controversy which we are called upon to decide in the instant case was neither raised nor decided by the learned Judge in the case of Hans Raj Sharma (supra). Any observation made or impression given by the learned Judge in that case which is contrary to what is contained in this judgment stands overruled.

7. Our answer to the question referred to is as under:

The need of the landlord u/s 21(1)(a) can be considered even if the landlord had pleaded that the building is in dilapidated condition and requires demolition and new construction.

Lay the papers of this case before the learned single Judge.